

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

C.P. No. 69(ND)/2015

IN THE MATTER OF:

Mr. Ajit Singh Bhandari & Ors. Applicants/petitioners

Vs.

M/s. Bhandari Builders Pvt. Ltd. & Ors. Respondents

under Section 397-398

Order delivered on 13.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M. KUMAR
Hon'ble President

S.K. MOHAPATRA
Hon'ble Member (T)

For the Applicant/petitioner: Ms. Prachi Johri, Advocate

For the Respondent: Mr. Alok Tiwari, Mr. V. Seshagiri & Ms. Anushka
Sharma, Advocates for respondent No. 5

Ms. Sweta Sharma & Mr. Diggaj Pathak,
Advocates for respondent No. 11

ORDER

Learned counsel for the parties have made a joint request for extending the time for reaching an amicable settlement which is stated to be at an advance stage. Accordingly, we defer the hearing to 24.11.2017.

— Sd —

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

— Sd —

(S.K. MOHAPATRA)
MEMBER(TECHNICAL)

13.10.2017
VINEET